

be pleased to refer to the reply given to Unstarred Question No. 4858 on May 6, 1997 regarding "Pollution by denting and painting etc. of vehicles" and state:

(a) whether the Government are aware of number of such motor markets where sound pollution is being spread through denting and painting on motor vehicles;

(b) if so, the details thereof;

(c) the reasons for not taking the action against such workshops;

(d) the scheme of Government to shift these illegal workshops to other places; and

(e) the action plan to control the pollution being spread by them till then?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI): (a) and (b) Establishment of motor markets is under the purview of the local authorities. Denting and painting of vehicles may cause pollution, if adequate preventive measures are not taken.

(c) to (e) Action against defaulting units is taken under the provisions of the relevant Acts by the concerned authorities.

[English]

Shortage of Power in Orissa

2831. SHRI JUAL ORAM : Will the Minister of POWER be pleased to state:

(a) whether the Government has any scheme to supply power to the tribal populated villages of Sundargarh district in Orissa; and

(b) If so, the details thereof?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM): (a) and (b) Scheme for supply of power to the villages including villages with tribal population are formulated and implemented by the State Governments/ State Electricity Boards. The Rural Electrification Corporation (REC) provides loan assistance for rural electrification schemes sponsored by the State Electricity Boards.

Oriya Programmes Produced by AIR/Doordarshan Kendras in Orissa

2832. SHRI RAMA CHANDRA MALLICK: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of All India Radio Stations and Doordarshan Kendras in Orissa having the facilities of producing original programmes in Oriya language, location-wise;

(b) the details of such projects under implementation in the State;

(c) whether Oriya language is given adequate time for telecast on the National network and DD channels;

(d) if so, the details thereof; and

(e) if not, the reasons therefor and the steps taken in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF COMMUNICATIONS (SHRIMATI SUSHMA SWARAJ): (a) All India Radio Stations in Orissa at Cuttack, Jeypore, Sambalpur, Keonjhar, Baripada, Berhampur, Bolangir, Bhawanipatna, Rourkela and Joranda are producing original programmes in Oriya. However, All India Radio, Puri relays programmes of All India Radio, Cuttack. Programme production facilities in respect of Doordarshan are at present available at Studio Centres in Bhubaneswar and Sambalpur.

(b) The projects of All India Radio and Doordarshan under implementation in the State are: (i) 1 KW MW Local Radio Station at Soro, (ii) 1 KW MW local Radio Station at Rairangpur, (iii) Additional Studio Facility at Cuttack, (iv) 100 KW MW transmitter at Sambalpur (replacement), (v) 2x3 KW FM stereo at Cuttack, (vi) 15 KW SW at Jeypore, (vii) Upgradation of existing programme production facilities of Doordarshan at Sambalpur, and (viii) Programme Production Centre of Doordarshan at Bhawanipatna.

(c) to (e) Regional language programmes including that in Oriya are not telecast on National Network. However, Oriya language programmes are telecast by Regional Doordarshan Kendra, Bhubaneswar. Also Oriya programmes are telecast in the Regional Satellite Channel-DD6 for 2 hours daily.

Billimoria Committee

2833. SHRI ARIF MOHAMMED KHAN : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Billimoria Committee had identified certain Companies for cheating the system;

(b) if so, the names of the Companies so identified; and

(c) the steps Government have taken or propose to take to check such malpractices?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : (a) The Central Government in the Department of Company Affairs are not aware of the Billimoria Committee and its report identifying certain companies for cheating the system.

(b) and (c) Do not arise.

Voting Rights to Indian Citizens Living in Indian Enclaves in Bangladesh

2834. SHRI AMAR ROY PRADHAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the matter of allowing Indian citizens living in Indian Enclaves in Bangladesh to cast their votes was pending with the Government: